

**MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

**INTERACTIVE SESSION ON – KEY ISSUES RELATING TO CASES UNDER THE PROTECTION OF WOMEN FROM DOMESTIC VIOLENCE ACT, 2005 & MAINTENANCE U/S 125 Cr. P. C.  
(through online and other modes of telecommunication)**

**21<sup>st</sup> September, 2024**

**SCHEDULE**

<b>SESSIONS</b>	<b>TIME</b>	<b>TOPICS</b>
<b>I</b>	<b>10.30 a.m. to 10.40 a.m.</b>	Inaugural Session & overview of the Session By: <b>Director, MPSJA</b>
<b>II</b>	<b>10.45 a.m. to 12.00 noon</b>	Overview of the Protection of Women from Domestic Violence Act, 2005 <ul style="list-style-type: none"><li>• General Introduction</li><li>• Object, Limitation, Jurisdiction</li><li>• Application and Procedure</li><li>• Role of Protection Officers</li></ul> <i>Followed by open Interaction</i> By: <b>Smt. Namita Dwivedi</b> <b>Assistant Director, MPSJA</b>
<b>TEA BREAK (12.00 noon to 12.15 p.m.)</b>		
<b>III</b>	<b>12.15 p.m. to 1.30 p.m.</b>	Key issues relating to: <ul style="list-style-type: none"><li>• Interim and final order</li><li>• Enforcement of different types of orders</li><li>• Offences, trial and sentences</li></ul> <i>Followed by open interaction</i> By: <b>Shri Manish Sharma</b> <b>Faculty (Jr.), MPSJA</b>
<b>LUNCH BREAK (1.30 pm to 2.00 p.m.)</b>		
<b>IV</b>	<b>2.00 p.m. onwards</b>	Discussion on – (i) Proceedings under Sections 125 to 128 Cr. P. C. (ii) Guidelines issued by the Supreme Court in the case of <b>Rajnish v. Neha, (2021) 2 SCC 324</b> <i>Followed by open interaction and valedictory session</i> By: <b>Smt. Namita Dwivedi</b> <b>Assistant Director, MPSJA</b>

Note: The Schedule is subject to change as per exigencies.

**DIRECTOR**